

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 221
IB-686(ND)2019

IN THE MATTER OF:

M/s. India Factoring & Finance Solutions Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Altech Infrastructure Pvt. Ltd. ... Respondent

Under Section: 7 of IBC, 2016

Order delivered on 10.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the RP : Adv Ritika Gaur

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

In terms of the order dated 14.06.2024 we have already approved the Resolution Plan qua the CD, thus the CIRP proceedings stand culminated. In the wake, the matter be not listed in the future cause list.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**